

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.200/MP/2017

Subject : Petition seeking payment of outstanding dues towards the power sold to Telangana State Power Corporation Committee.

Date of Hearing : 16.1.2018

Coram : Shri A.K. Singhal, Member
Shri A.S. Bakshi, Member
Dr. M.K. Iyer, Member

Petitioner : Nirani Sugars Limited

Respondent : Global Energy Private Limited

Parties present : Shri Sridhar Prabhu, Senior Advocate, NLS
Shri Vijay Nirani, NSL

Record of Proceedings

Learned senior counsel for the petitioner submitted that the present petition has been filed seeking direction against the respondent to pay a sum of Rs.11,08,76,431/- which is legitimately due and payable by the respondent to the petitioner towards the power sold to Telangana State Power Corporation Committee.

2. After hearing the learned senior counsel for the petitioner, the Commission admitted the petition and directed to issue notice to the respondent.

3. The Commission directed the petitioner to serve copy of the petition on the respondent immediately, if not served already. The Commission directed the respondent to file the reply, by 19.2.2018, with an advance copy to the petitioner, who may file the rejoinder, if any, by 28.2.2018. The Commission directed that due date of filing the reply and rejoinder should be strictly complied with. No extension shall be granted on this account.

4. The petition shall be listed for hearing on 22.3.2018.

By order of the Commission

**(T. Rout)
Chief (Legal)**